

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
**FOR THE ATTENTION OF THE CREDITORS OF
PARADISE PLASTICS ENTERPRISES LIMITED**

Relevant Particulars

1.	Name of corporate debtor	PARADISE PLASTICS ENTERPRISES LIMITED
2.	Date of incorporation of corporate debtor	27/01/1986
3.	Authority under which corporate debtor is incorporated / registered	Incorporated under the Companies Act, 1956 Registered with the Ministry of Corporate Affairs RoC- Mumbai.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH1986PLC074410
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office at: 805, Dev Plaza, Plot No-68, Opp Andheri Fire Brigade, S V Road. Andheri West, Maharashtra, 400058 Factory/ Warehouse at Jhajar - Harayana, Noida and Haridwar - Uttarakhand
6.	Insolvency commencement date in respect of corporate debtor	Order date: 25/06/2026 (Retrieved on 01/07/2026)
7.	Estimated date of closure of insolvency resolution process	28/12/2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Namrata A Randeri, IBBI/IPA-001/IP-P01585/2019-2020/12495, (AFA Valid upto 31/12/2026)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 215, Laxmi Plaza, Laxmi Industrial Estate, New Link Road, Andheri West, Mumbai, Maharashtra 400053 Email: namrataranderi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: BKC Centre, 31-E, Laxmi Indl. Estate, New Link Road, Andheri (W), Mumbai – 400053. Process Email id: cirp.ppel@gmail.com
11.	Last date for submission of claims	15/07/2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal, Mumbai bench has ordered the commencement of corporate insolvency resolution process of **PARADISE PLASTICS ENTERPRISES LIMITED** on 25/06/2026 (order retrieved on 01/07/2026).

The creditors of **PARADISE PLASTICS ENTERPRISES LIMITED** are hereby called upon to submit their claims with proof on or by **15/07/2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 02/07/2026
Place: Mumbai

(Sd/-) Namrata A Randeri,
Interim Resolution Professional
In the matter of **PARADISE PLASTICS ENTERPRISES LIMITED**
IBBI/IPA-001/IP-P01585/2019-2020/12495,
(AFA Valid upto 31/12/2026)